

[Capt Satish Kumar Sharma]

13.071/2 hrs.

Authority of India Limited, New Delhi, for the year 1991-92 along with Audited Accounts and comments of the Comptroller and Auditor General thereon

## MESSAGES FROM RAJYA SABHA

[English]

[Placed in Library See No LT-3622/93]

SECRETARY-GENERAL Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha -

- (c) (i) Review by the Government on the working of the oil India Limited, Duliajan for the year 1991-92
- (ii) Annual Report of the Oil India Limited Duliajan for year 1991-92 alongwith Auddited Accountss and commentss of the Comptroller and Audditor General thereon

(i) In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha I am directed to enclose a copy of the Uttar Pradesh State Legislature 'Delegation of Powers) Bill 1993 which has been passed by the Rajya Sabha at its sitting held on the 16th March 1993

2 There statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above  
[Placed in Libraary See No LT- 3624 93]

(ii) In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha I am directed to enclose a copy of the Madhya Pradesh State Legislature (Delegation of Powers) Bill 1993 which has been passed by the Rajya Sabha at its sitting held on the 16th March 1993

**Notification under Indian Red Cross Ssociety ACT, 1920**

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABAAN SINGH GHATOWAR) I beg to lay on the Table a copy of the Indian Red Cross Ssociety (Consttution of Managing Boddy) Rrules 1992 (Hindi and English versions) publishedd in Notification No 26/ADM/92 in Ggazette of India datedd the 31st October, 1992 underr sub-ssection (2) of section 5 of the Indian Red Cross Societty Act 1920

(iii) In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha I am directed to enclose a copy of the Rajasthan State Legislature (Delegation of Powers) Bill 1993 which has been passed by the Rajya Sabna at its sitting held on the 16th March 1993

(iv) In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of the Business in the Rajya Sabha I am directed to enclose a copy of the Himachal Pradesh State Legislature (Delegation of Powers) Bill 1993, which has been passed by the Rajya Sabha at its sitting held on the 13th March 1993'

[Placed in Library See No L T 3623/93]